


ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.01.2020

NAME OF THE COMPANY: M/s Jagran Engage V/s M/s Sparkspell Homes Pvt Ltd

SECTION OF I & B CODE: 9 IBC

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Krishna Dev Vyas	} Adv.	Applicant/OC	
2.	Ram Kaushik			

CP NO. (IB) 30/ALD/2020

Sh. Krishna Dev Vyas alongwith Sh. Ram Kaushik, Advocates for the applicant/operational creditor are present.

It has been intimated that CP No.(IB) 76/ALD/2019 (*Deepak Gupta HUF Vs M/s Sparkspell Homes Pvt. Ltd*) has already been admitted against the same corporate debtor vide order dated 28.08.2019, so the present petition has become infructuous. Accordingly, the petition is being dismissed as having become infructuous. The petitioner is at liberty to raise their claim, if any, before the IRP/RP during the said CIRP Process.

Dated: 21.01.2020

— S d —

(Justice Rajesh Dayal Khare)
MEMBER (J)